

[Shri Shah Nawaz Khan]

(i) Review by the Government on the working of the Lubrizol India Limited, for the year 1972-73.

(ii) Annual Report of the Lubrizol India Limited, for the year 1972-73 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6865/74].

(2) (i) A copy of Notification No. S.O. 236 (Hindi and English versions) published in Gazette of India dated the 26th January, 1974, declaring the Rajasthan Kerosene Oil Dealers Licensing Order, 1971, as a Special Order for purposes of summary trial, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6866/74].

ANNUAL REPORT OF CENTRAL VIGILANCE COMMISSION FOR 1972-73 AND GOVT. MEMORANDUM IN RESPECT THEREOF.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): On behalf Shri Ram Niwas Mirdha; I beg to lay on the Table—

(i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1972-73.

(ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.

[Placed in Library. See No. LT-6867/74].

REVIEW AND ANNUAL REPORT OF URANIUM CORPORATION OF INDIA LTD. JADUGUDA FOR 1972-73.

SHRI SUKHDEV PRASAD: On behalf of Shri K. C. Pant I beg to lay

on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1972-73.

(ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6868/74].

NOTIFICATION RE. M/s. SRIMAN MADHWA SIDHANTA ONNAHINI PERMANENT NIDHI LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 1 (Hindi and English versions) published in Gazette of India dated the 5th January, 1974 declaring M/s. Sriman Madhwa Sidhant Onnahini Permanent Nidhi Limited, a company having its registered office in Tamil Nadu, to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-6869/74].

REVIEW AND ANNUAL REPORT OF CENTRAL ROAD TRANSPORT CORPORATION LTD. CALCUTTA FOR 1972-73 AND LIFEBOATMANS (QUALIFICATIONS AND CERTIFICATES) AMDT. RULES, 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB

KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1972-73.

(ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6871/74].

(2) A copy of the Life-boatmen's (Qualifications and Certificates) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 339 in Gazette of India dated the 30th March, 1974, under sub-section (3) of the section 458 of the Merchant Shipping Act 1958. [Placed in Library. See No. LT-6872/74].

14.31 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

FOURTEENTH REPORT

SHRI S. C. SAMANTA (Tamluk): I beg to present the Fourteenth Report of the Committee on Absence of Members from the Sittings of the House.

ESTIMATES COMMITTEE

64TH, 66TH, 53RD, 56TH AND 63RD REPORTS AND MINUTES

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports

and Minutes of the Estimates Committee:—

(1) (i) Sixty-fourth Report on the Ministry of Information and Broadcasting—Television.

(ii) Minutes of the sittings of the Committee relating to the above Report.

(2) (i) Sixty-sixth Report on the Department of Electronics.

(ii) Minutes of the sittings of the Committee relating to the above Report.

(3) Fifty-third Report on action taken by Government on the recommendations contained in their Thirty-eighth Report on the Ministry of Works and Housing—National Water Supply Programme.

(4) Fifty-sixth Report on action taken by Government on the recommendations contained in their Thirty-ninth Report on the Ministry of Irrigation and Power—Power.

(5) Sixty-third Report on action taken by Government on the recommendations contained in their Forty-fourth Report on the Ministry of Railways (Railway Board)—Statistics regarding the financial implications of Passes and PTOs issued to their employees by the Railways and their publication in the Annual Reports of the Ministry of Railways (Railway Board).

(6) Minutes of the sittings of the Committee (1973-74) relating to General Matters.

PUBLIC ACCOUNTS COMMITTEE  
113TH, 132ND AND 133RD REPORTS

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the following Reports of the Public Accounts Committee:—

(1) Hundred and thirteenth Report on action taken by Government on the recommendations con-